

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.866/99

Dated this the 28th day of August, 2000.

P.K. Krishanunni

Applicant.

Ms. Gohod for Mr. S.P. Saxena

Advocate for the
Applicant.

VERSUS

Union of India & Others

Respondents.

Shri V.G. Rege

Advocate for the
Respondents.

CORAM :

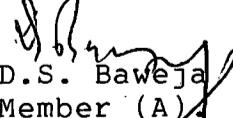
The Hon'ble Shri D.S. Baweja, Member (A)

The Hon'ble Shri S.L. Jain, Member (J)

(i) To be referred to the Reporter or not?

(ii) Whether it needs to be circulated to other Benches of the Tribunal?

(iii) Library


(D.S. Baweja
Member (A))

H.

Order (Oral)
[Per : Shri D.S. Baweja, Member (A)]

Heard Ms.Gohod for Mr.S.P. Saxena, Counsel for the applicant and Mr.V.G. Rege, Counsel for the respondents.

The applicant has filed this application seeking relief by directing respondents to hold review DPC for his promotion to the post of UDC from the date of his junior i.e. Respondent No.4, keeping in view the expunging of the adverse remarks. In addition to this the applicant has also asked to direct the respondents to consider the applicant for promotion by the review DPC to the post of Statistical Assistant from the date of his junior i.e. Respondent No.4 has been promoted.

2. Respondents have not filed written statement in the matter.

3. Mr.V.G. Rege, making appearance as Counsel for the respondents orally submits that review DPC meeting was held on 8.8.2000 to consider the case of the applicant both for promotion to the post of UDC as well as to the post of Statistical Assistant. Consequently the applicant has been found fit for promotion for both the posts and the orders for promotion are under issue. To support his submission, the Counsel for the respondents produced letter dated 9.8.2000 from the Department.

4. Counsel for the applicant submits that in view of the position stated by the Counsel for the respondents, OA can be disposed of as the grievance of the applicant gets redressed.

5. In the result, it is noted that with issue of letter dated 9.8.2000, the grievance of the applicant does not survive and the O.A. stands disposed of accordingly with directions to the respondents to ensure that the promotion orders of the applicant are issued within a period of 2 weeks from the date of receipt of this order. No order as to costs.

S.L. Jain
(S.L. Jain)
Member (J)

D.S. Bawej
(D.S. Bawej)
Member (A)

H.